

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4607

ANSWERED ON:23.04.2010

EXEMPTION OF STATE MARITIME BOARDS AND PORT

Kanubhai Patel Jayshreeben;Maadam Shri Vikrambhai Arjanbhai;Mahendrasinh Shri Chauhan ;Patil Shri C. R.

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government of India has received proposals from various States including Gujarat to amend section 2(15) of the Income Tax Act, 1961 to exclude the State Maritime Boards and Port Authorities from the purview of the Income Tax Act, 1961;
- (b) if so, the details thereof;
- (c) the action taken thereon; and
- (d) the time by which the same is likely to be implemented?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE:(SHRI S.S. PALANIMANICKAM)

- (a) Yes sir. Government of India has received proposals from various States including Gujarat to exclude the State Maritime Boards and Port Authorities from the purview of the Income-tax Act, 1961;
- (b)&(c): Representations were received seeking restoration of the tax exemption for Port Trusts/State Maritime Boards from various states. The representations were examined and were not found feasible considering the need to phase out exemption as these are inconsistent with a moderate tax regime.
- (d) Not applicable in the light of (b)& (c).